

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 894/2025 /RG/LP

Dated: 22.01.2025

It is hereby notified that vide High Court Order Dated 07.01.2025

**Mr. Faisal Manzoor**  
**S/O Manzoor Ahmad Beigh**  
**R/O Khurdpora Hassan Noor Pahalgam, District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-32-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*S. Manzoor*  
Assistant Registrar (L.P)

No: 2713-19 /RG/LP Dated 22. 01.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Faisal Manzoor**, Advocate  
.....for information and necessary action.

*S. Manzoor*  
Assistant Registrar (L.P)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 90 of 2025 /RG/LP

Dated: 22.01.2025

It is hereby notified that vide High Court Order Dated 07.01.2025

**Ms. Hikma Hassan**  
**D/O Ghulam Hassan Bhat**  
**R/O Beeroni Kahti Darwaza, Rainawari, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-33-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
**Assistant Registrar (L.P)**

No: 2720-26 /RG/LP Dated 22.01.2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Hikma Hassan, Advocate**  
.....for information and necessary action.

  
**Assistant Registrar (L.P)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 91 of 2025 /RG/LP

Dated: 22.01.2025

It is hereby notified that vide High Court Order Dated 07.01.2025

**Ms. Heena Ismail**  
**D/O Mohd Ismail Bhat**  
**R/O Patti Brain Nishat, Tehsil Khanyar, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-34-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Assistant Registrar (L.P)

No: 2727-33 /RG/LP Dated 22. 01.2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Heena Ismail, Advocate**  
.....for information and necessary action.

  
Assistant Registrar (L.P)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 92 of 2025 /RG/LP

Dated: 22.01.2025

It is hereby notified that vide High Court Order Dated 07.01.2025

**Ms. Muneza Shafi Dar**  
**D/O Mohammad Shafi Dar**  
**R/O Syed Sahib Rajouri Kadal, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-35-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Assistant Registrar (L.P)

No: 2734-40 /RG/LP Dated 22.01.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Muneza Shafi Dar**, Advocate  
.....for information and necessary action.

  
Assistant Registrar (L.P)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 93 of 2025 /RG/LP

Dated: 22.01.2025

It is hereby notified that vide High Court Order Dated 07.01.2025

**Mr. Qazi Aamir Muneer**  
**S/O Muneer Ahmad**  
**R/O Dhani Karnah, District Kupwara**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-36-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Assistant Registrar (L.P)

No: 2741-47 /RG/LP Dated 22, 01.2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Qazi Aamir Muneer, Advocate**  
.....for information and necessary action.

  
Assistant Registrar (L.P)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 94 of 2025 /RG/LP

Dated: 22 .01.2025

It is hereby notified that vide High Court Order Dated 07.01.2025

**Ms. Saima Nisar**  
**D/O Nisar Ahmad Dar**  
**R/O Muniwara Herpora, District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-37-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
**Assistant Registrar (L.P)**

No: 2748-54 /RG/LP Dated 22 01.2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Saima Nisar**, Advocate  
.....for information and necessary action.

  
**Assistant Registrar (L.P)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 95 of 2025 /RG/LP

Dated: 22.01.2025

It is hereby notified that vide High Court Order Dated 07.01.2025

**Mr. Shahid Ashraf**  
**S/O Mohd Ashraf Mir**  
**R/O Parimpora Gulbagh Shalteng, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-38-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Assistant Registrar (L.P)

No: 2955-61 /RG/LP Dated 22 01.2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahid Ashraf**, Advocate  
.....for information and necessary action.

  
Assistant Registrar (L.P)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 96 of 2025 /RG/LP

Dated: 22.01.2025

It is hereby notified that vide High Court Order Dated 07.01.2025

**Mr. Suhail Rashid**  
**S/O Ab Rasheed Bhat**  
**R/O Bhat Mohalla Trich Kakpora, Tehsil & District Pulwama**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-39-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Assistant Registrar (L.P)

No: 2762-68 /RG/LP Dated 22 01.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Suhail Rashid, Advocate**  
.....for information and necessary action.

  
Assistant Registrar (L.P)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 97 of 2025 /RG/LP

Dated: 22.01.2025

It is hereby notified that vide High Court Order Dated 07.01.2025

**Ms. Shifa Hanief**

**D/O Mohammad Hanief**

**R/O Ibrahim Colony Hyderpora Tehsil Chanapora, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-40-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**


By Order

  
Assistant Registrar (L.P)

No: 2769-75 /RG/LP Dated 22: 01.2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shifa Hanief, Advocate**  
.....for information and necessary action.

  
Assistant Registrar (L.P)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 99 of 2025 /RG/LP

Dated: 22 .01.2025

It is hereby notified that vide High Court Order Dated 07.01.2025

**Mr. Aarif Mohammad Khan**  
**S/O Gulam Mohammad Khan**  
**R/O New Colony Aarath, District Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-41-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Assistant Registrar (L.P)

No: 2982-08 /RG/LP Dated 22 01.2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aarif Mohammad Khan, Advocate**  
.....for information and necessary action.

  
Assistant Registrar

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 98 of 2025 /RG/LP

Dated: 22 .01.2025

It is hereby notified that vide High Court Order Dated 07.01.2025

**Ms. Asmat Hassan**  
**D/O Ghulam Hassan Mir**  
**R/O Barsoo, Delharpora Tehsil Awantipora, District Pulwama**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-42-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

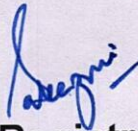
By Order

  
Assistant Registrar (L.P)

No: 2776-01 /RG/LP Dated 22 01.2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Asmat Hassan, Advocate**  
.....for information and necessary action.

  
Assistant Registrar (L.P)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 1004/2025 /RG/LP

Dated: 22 .01.2025

It is hereby notified that vide High Court Order Dated 07.01.2025

**Mr. Abdul Rouf**  
**S/O Abdul Qayoom**  
**R/O Nachiyan Karnah, District Kupwara**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-43-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
**Assistant Registrar (L.P)**

No: 2709-95 /RG/LP Dated 22 .01.2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abdul Rouf, Advocate**  
.....for information and necessary action.

  
**Assistant Registrar (L.P)**